

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1176 of 2019

IN THE MATTER OF:

Abba Consultants Pvt. Ltd.

...Appellant.

Versus

Sandhya Prakash Ltd & Ors.

...Respondents.

Present:

For Appellant: Ms. Simran Soni, Advocate.

**For Respondent: Mr. Krishnendu Datta, Sr. Advocate with
Mr. Abhishek Anand and Mr. Kunal Godhwani,
Advocates for R-1 & R-2.
Mr. Ramji Srinivasan, Sr. Advocate with
Ms. Anushree Kapdia, Ms. Poonam Mathur and
Mr. Atul Chawla (Clint, JMRARCH),
Advocates for R-3.**

With

Company Appeal (AT) (Ins) No. 1203 of 2019

IN THE MATTER OF:

Sachin Meena & Ors.

...Appellants.

Versus

Sandhya Prakash Ltd & Ors.

...Respondents.

Present:

For Appellant: Ms. Simran Soni, Advocate.

**For Respondent: Mr. Krishnendu Datta, Sr. Advocate with
Mr. Abhishek Anand and Mr. Kunal Godhwani,
Advocates for R-1 & R-2.
Mr. Ramji Srinivasan, Sr. Advocate with
Ms. Anushree Kapdia and
Mr. Atul Chawla (Clint, JMRARCH),
Advocates for R-3.**

With

Company Appeal (AT) (Ins) No. 1219 of 2019

IN THE MATTER OF:

J.M. Financial Asset Reconstruction

Company Ltd.

...Appellant.

Versus

Dr. Anil Kumar Tandon & Ors.

...Respondents.

Present:

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with
Ms. Anushree Kapdia, Ms. Poonam Mathur and
Mr. Atul Chawla (Clint, JMFARC), Advocates.**

**For Respondent: Mr. Shubham Gupta, Advocate for R-1, 2 and 3.
Mr. Krishnendu Datta, Sr. Advocate with
Mr. Abhishek Anand and Mr. Kunal Godhwani,
Advocates for R-4.**

With

Company Appeal (AT) (Ins) No. 1327 of 2019

IN THE MATTER OF:

Dr. Anil Kumar Tandon & Ors.

...Appellants.

Versus

Sandhya Prakash Ltd & Ors.

...Respondents.

Present:

For Appellant: Mr. Shubham Gupta, Advocate.

**For Respondent: Mr. Krishnendu Datta, Sr. Advocate with
Mr. Abhishek Anand and Mr. Kunal Godhwani,
Advocates for R-1 & R-2.**

**Mr. Ramji Srinivasan, Sr. Advocate with
Ms. Anushree Kapdia (Caveator),
Ms. Poonam Mathur (Caveator) and
Mr. Atul Chawla (Clint, for JMFL), Advocates.**

ORDER
(Virtual Mode)

13.10.2020 The Learned Counsel for the Appellants in Company Appeal (AT) (Insolvency) No. 1176 of 2019 and Company Appeal (AT) (Insolvency) No. 1203 of 2019 states that the Arguing Counsel is home quarantined and seeks time.

The Parties are directed to file list of dates and events chronologically, referring to page numbers of documents concerned, as directed on 13th February, 2020.

Parties may also file brief Written-Submissions not more than three pages before next date. Copies of Judgments on which, parties want to refer and rely on at the time of arguments, may also be filed before next date.

List all these four Appeals 'For Admission (After Notice) Hearing' **on 06th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

Basant B./md.